COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 47 OF 2018

24th April, 2018 Dated:

Hon'ble Mr. Justice N. K. Patil, Judicial Member **Present:**

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation Appellant(s)

Versus

West Bengal Electricity Regulatory Commission Respondent(s)

Mr. Gopal Jain, Sr. Adv. Counsel for the Appellant(s)

Mr. Sakya Singha Chaudhuri

Ms. Shikha Pandey

Counsel for the Respondent(s) Mr. Pratik Dhar, Sr. Adv.

Mr. Mohit Rai

for Mr. C.K. Rai for R-1

ORDER

Admit.

The learned senior counsel, Mr. Pratik Dhar, accepts notice on behalf of the first Respondent/State Commission and prays for four weeks time to file his reply in this matter.

Submission made by the learned senior counsel appearing for the first Respondent, as stated above, is placed on record.

The learned senior counsel appearing for the first Respondent may file his reply in this matter by 22.05.2018. Thereafter, rejoinder, if any, may be filed by the Appellant by 08.06.2018 after serving copy on the other side.

List this matter on 02.08.2018, as agreed by the learned senior counsel appearing for both the parties.

(S.D. Dubey) **Technical Member**

(Justice N. K. Patil) Judicial Member

pr/vt